

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA 124/2017 in
OA 1036/2017

New Delhi, this the 16th day of May, 2017

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Suresh Kumar Azad
Aged 63 years
S/o Shri Chatru Singh
Ex Dy FA&CAO/C/JAT
B-605, Rail Vihar,
Alpha-I, Greater Noida

Versus

1. Union of India through
General Manager/ NR
Baroda House, New Delhi
2. FA&CAO/C/USBRL
Office of the FA&CAO/C/USBRL
Jammu Tawi (J&K) ... Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 29.03.2017 passed by us in OA 1036/2017.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in

Kamlesh Verma Vs. Mayawati and others, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member (A)

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